



- + **ITA 1385/2008**
COMMISSIONER OF INCOME TAX, (CENTRAL-I), NEW DELHI Appellant
versus
M/S SUNAIR HOTEL LTD. Respondent
- + **ITA 1394/2008**
COMMISSIONER OF INCOME TAX (CENTRAL-I) NEW DELHI Appellant
versus
M/S SUNAIR HOTEL LTD Respondent
- + **ITA 1413/2008**
COMMISSIONER OF INCOME TAX Appellant
versus
H.J.CONSLTANT PVT LTD Respondent
- + **ITA 261/2010**
COMMISSIONER OF INCOME TAX Appellant
versus
M/S SUNAIR HOTEL LTD Respondent
- + **ITA 487/2010**
COMMISSIONER OF INCOME TAX Appellant
versus
M/S SUNAIR HOTELS LTD Respondent
- + **ITA 585/2010**
COMMISSIONER OF INCOME TAX Appellant
versus
JANKI EXPORTS INTERNATIONAL Respondent
- + **ITA 1149/2010**
COMMISSIONER OF INCOME TAX Appellant
versus
RAJNI GUPTA Respondent
- + **ITA 762/2011**
CIT Appellant
versus
SUNAIR HOTELS LTD Respondent



+ **ITA 435/2012**

CIT

..... Appellant

versus

SUNIAR HOTELS LTD

..... Respondent

Through : Sh. Dileep Shivpuri, Sr. Standing Counsel with Sh. Sanjay Kumar and Sh. Vikrant. A. Maheshwari, Advocates, for appellant, in Item Nos. 8, 9, 15 to 18, 22 to 32.

Dr. Rakesh Gupta, Sh. Somil Agarwal and Ms. Monika Ghai, Advocates, for respondent, in Item Nos. 8 to 9 and 15 to 18, 22 to 32.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

%

01.03.2017

A request is made by learned counsel for the Revenue, who states that he does not have copy of the ITAT's order. A copy of the said has been handed over to him by the learned counsel for assessee in Court. List on 25.05.2017.

S. RAVINDRA BHAT, J

NAJMI WAZIRI, J

MARCH 01, 2017/ajk